

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copies of deptl. counter
and counter of R-3
not served.

DS
1.2.02

Bench

Copy of deptl. counter
as well as counter of
R-3 not served.

DS
1st/2/02

Bench

1
1.4.02

I. Receipt of my notice
of copy of counter
from R-3 not met.

II. AdS to 15.4.02

III. For ~~hearing~~

1
12.4.02

Bd

For hearing

1
14.1.03

il

For hearing,

adT 3.2.04.

Bd

301

Order dated 03.02.2004

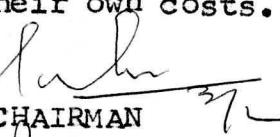
None appeared for the applicant when called. However, Shri P.K.Giri learned counsel for Res.No.3 and Shri A.K.Bose, learned counsel for the official respondents were present and heard.

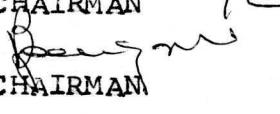
In this case the applicant has challenged the appointment of private Res.No.3 to the post of E.D.Packer, Madanpur-Rampur S.O. in the district of Kalahandi. It is stated that the applicant had also worked for some time as substitute in the post of E.D.Packer, but he applied for the post on regular basis pursuant to the notification dated 25.5.2000 along with others. He claims to have passed High School Certification Examination from the Board of Secondary Education, Orissa and therefore, he has been more qualified compared to the other candidates. But the Respondents-Department had wrongly selected Res.No.3 as E.D.Packer.

Shri Bose, the learned counsel appearing on behalf of the Respondents has produced the merit list prepared by the Department and also the advertisement for the said post, which has been earmarked for the O.B.C.Candidate. On cursory glance of the merit list it is found that the applicant belongs to other caste, but not from O.B.C. Therefore, the official Respondents appear to have ~~not~~ given preference to Res. No.3 (Shri Madhusudan Sahoo), who possessed comparatively a better academic career. Since the post was reserved for Other

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Backward Candidate (O.B.C.) and the Respondent No.3 was found most suitable compared to other OBC candidates, possibly, the applicant could have no grievance against the appointment of Respondent No.3. Accordingly, we hold that there is no merit in this application and the same is dismissed, leaving the parties to bear their own costs.


VICE-CHAIRMAN


VICE-CHAIRMAN